

Government may set up a permanent body, which should be responsible for maintaining and updating the basic data on pay and allowances of Government employees and to review the pay scales and rates of allowances and other related matters. The Government after examination of the suggestion decided that Ministry of Finance may set up a compact unit, which should be responsible for maintaining and updating the basic data on pay and allowances of Government employees and other related matters. Not satisfied with this decision of the Government, the Staff Side of the National Council (JCM) raised a demand for implementing the recommendation of the Commission in this regard in full.

(b) A Committee, with the Finance Secretary as the Chairman, and including inter alia the staff members of the Standing Committee of the JCM was set up to go into this question further. Though the matter was discussed at a number of meetings of this Committee, it was not found possible so far to arrive at a consensus.

[*Translation*]

Transmission Facility of Doordarshan for Rajasthan

1983. SHRIGOPAL PACHERWAL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether all the districts of Rajasthan are covered by Doordarshan;

(b) if not, the names of districts which are yet to be covered;

(c) whether these districts are being covered through microwave system; and

(d) if so, the time by which these districts are likely to be covered?

THE MINISTER OF INFORMATION AND BROADCASTING AND PARLIAMEN-TARY AFFAIRS (SHRI P. UPENDRA): (a) and (b). All the 27 districts of Rajasthan are wholly or partially covered by TV Service. With the commissioning of on-going TV projects in the State, the situation is expected to improve substantially.

(c) and (d). Rajasthan is one of the States in respect of which it has been decided to distribute, via satellite Regional TV Service (i.e. the programmes originating from the Studio at the capital) on availability of requisite facility in the space segment. In the meantime, while the high power TV transmitter at Jaipur telecasts programmes originating from Doordarshan Kendra at Jaipur in addition to relaying national network programmes, the remaining TV transmitters in the State exclusively relay, via satellite, programmes emanating from Delhi.

[*English*]

Flood Relief Aid to Kerala

1984. SHRI PALAI K.M. MATHEW: Will the Minister of FINANCE be pleased to state:

(a) the financial assistance provided to Kerala Government for flood relief during 1989-90;

(b) whether Government have received a utilisation report from the Kerala Government;

(c) if so, the details thereof; and

(d) the amount utilised for Idukki District?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) to (d). A total ceiling of expenditure of Rs. 3,678.04 lakhs was approved for flood relief in Kerala in 1989-90. Against this, the State Govern-

ment reported an expenditure of Rs. 3,619.75 lakhs comprising Rs. 293.20 lakhs on relief, Rs. 523.60 lakhs on rehabilitation, Rs. 2,599.95 lakhs on repair and restoration of public properties and Rs. 198 lakhs for conversion of short term cooperative loans into medium term loans in flood affected areas. The State Government have reported that of this, an amount of Rs. 542.19 lakhs was incurred in Idukki District.

Proposal to ban political parties with religious and sectarian appeal

1985. SHRI MADHAVRAO SCINDIA
Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether in order to separate religion from politics, Government propose to ban all political parties with religious and sectarian appeal from entering into election fray; and
(b) if so, the details thereof and the steps taken in this regard?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) No, Sir. There is no such proposal at present

(b) Does not arise.

12.00 hrs.

PAPERS LAID ON THE TABLE

[English]

Notifications under Life Insurance Corporation, Act, 1956, General Insurance Business (Notification) Act, 1972, Regional Rural Bank's Act 1976 and Income Tax Act, 1961, Annual Report and Review on the working of Export Import Bank of India for 1988-89, Annual Report and Audited Accounts of various Gramin Banks

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956:—

- (i) The Life Insurance Corporation of India (Reappointment of Terminated Development Officers) Rules, 1990 published in Notification No. G.S.R. 23 (E) in Gazette of India dated the 19th January, 1990.
- (ii) The Life Insurance Corporation of India Development Officers (Revision of Certain Terms and Conditions of Service) Rule, 1989 published in Notification No. G.S.R. 634(E) in Gazette of India dated the 26th June, 1989.
- (iii) The Life Insurance Corporation of India Class I Officers (Revision of Terms and Conditions of Service) Amendment Rules, 1989 published in Notification No. G.S.R. 711(E) in Gazette of India dated the 25th July, 1989.
- (iv) The Life Insurance Corporation of India (Agents) Amendment Rules, 1989 published in Notification No. G.S.R. 811 in Gazette of India dated the 4th November, 1989.
- (v) The Life Insurance Corporation of India (Daily Allowance and Hotel Charges to Employees on Tour) Rules, 1989 published in Notification No. G.S.R. 934(E) in Gazette of India dated the 28th October, 1989.
- (vi) The Life Insurance Corporation of India Development Officers (Revision of Terms and